

**LIBRARY****CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

O.A.No. 350/593/2019

Date of order : 12.06.2019

**Coram : Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Dr. Nandita Chatterjee, Administrative Member**

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**Shri Madhu Bauri, son of Late Rasoo Bauri,  
working as EG Trackman under PWA/Damodar  
and residing at village. Palaskhola, Post office –  
Adra, District – Purulia.**

..... Applicant

For the Applicant : Mr.N.N.Mukherjee , Counsel

**- Versus -**

- 1. The Union of India,**  
through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata – 700043.
- 2. The Senior Divisional Personnel officer,**  
South Eastern Railway, Adra Division, Adra, District – Purulia. 723121.

..... Respondents

For the Respondents :Ms.G.Ray , Counsel

**ORDER (ORAL)****Justice L. Narasimha Reddy, Chairman:**

The applicant was working as EG Trackman in the South Eastern Railway. He submitted an application to the Respondents with a request to appoint his son under the LARSGES Scheme. Since that was not considered favourably, he filed O.A. 432/2016 before this Tribunal. The O.A. was disposed of on 11.10.2018 with certain directions, along with some other O.As. The fact that the LARSGES

Scheme was scrapped in pursuance of certain judicial pronouncements was taken note of. It was, however, directed that in case an employee retired before 27.10.2017 and, his application was pending, the same shall be considered in terms of the resolution passed by the Railway Board. In compliance with the orders passed therein, the Sr. Divisional Personnel Officer, South Eastern Railways, issued an order dated 12.02.2019. It was mentioned therein that according to the scheme when it was in vogue, the qualifying service of an employee as on 01.07.2014 shall be 33 years and, in the case of the applicant, he did not have such qualifying service. By stating this and other reasons, the respondents rejected the claim of the applicant. This O.A. is filed challenging the order of rejection and with a prayer to direct the respondents to appoint the son of the applicant under the LARSGES Scheme.

2. We heard Mr. N.N.Mukherjee, learned counsel for the applicant, and Ms. G.Roy, learned counsel for the respondents at the stage of admission and perused the record.

3. The Railways intended to protect the interests of the employees in certain categories subject to certain conditions, such as health of the employee being not in order and the dependent of the employee being in a fit condition to serve the department. However, the experience has showed that the facility has become a parallel method of recruitment in Railways. Since most of the appointments are safety related in the department, the Hon'ble Punjab and Haryana High Court took exception to the very concept

and expressed its concern over the safety and efficiency in the Railways. Hon'ble Supreme Court upheld that view. As a result, the Railway Board has decided to discontinue with the Scheme.

4. As a residuary measure, the pending applications were permitted to be considered in cases of such of the employees, who retired prior to 27.10.2017. In the instant case, the employee retired much after the said date. Even otherwise, he did not fulfill the qualifying period stipulated under the Scheme. To be precise, the applicant did not have the qualifying service as on 27.10.2017.

5. We do not find any basis to interfere in the impugned order. The O.A. is, accordingly, dismissed. There shall be no order as to costs.

**(Dr. Nandita Chatterjee)**  
**Administrative Member**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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